

[Shrimati Gayatri Devi]

12.37 hrs.

that if it was a fact that polling agents were not allowed in booths, why we did not refer this to the Election Commission. We are not fools. Of course, we referred it to the Election Commission and to the President, the Prime Minister and every body by telephone, by telegram and by letter. When there is no reply, just a brief acknowledgment, may I ask whom we have to go in appeal to ?

AN HON MEMBER : File an election petition(Interruption)

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। विधि मंत्री ने जो बक्तव्य दिया उसमें पार्लियामेंट के दो पुराने मੈम्बर्स, प्रोफेसर बलराज मधोक और श्री श्रीचन्द गोयल का हवाला दिया गया और ऐसी धारणा बनाने की कोशिश की गई है कि डिप्टी चीफ एलैक्शन कमिश्नर श्री जैकब ने वहाँ जो कुछ उन्होंने दिखाया मानों वह उससे सहमत थे। लेकिन इसके बाद मेरी श्री श्रीचन्द गोयल से बात हुई है। उन्होंने कहा कि हमने श्री जैकब से कहा कि हमें भी अपने साथ गवर्नमेंट प्रेस के अन्दर लेकर चलिए लेकिन इसके लिए मिस्टर जैकब तैयार नहीं हुए। मैं आपका ध्यान दिलाना चाहता हूँ कि यह बात उनको अपने बक्तव्य में कहने की जरूरत क्या थी कि श्री श्रीचन्द गोयल ने क्या कहा और बलराज मधोक ने क्या कहा और यह कि जैकब साहब ने जो उन्हें बतलाया उससे वह सन्तुष्ट हो गए प्रतीत होते थे।

मेरा निवेदन है कि यह वाक्य इनके बक्तव्य में से निकाल दिया जाए।

वहीं तो आप को श्री मधोक व श्री श्रीचन्द गोयल से बिरोध-पत्र मिलेगा और फिर आप को यह मामला लेना पड़ेगा। ज़रा आप उनको अपनी स्थिति को साफ करने का मौका दीजिए।

PAPERS LAID ON THE TABLE

STATEMENT RE : DECISION TAKEN ON THE RECOMMENDATIONS OF AERO- NAUTICS COMMITTEE

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : I beg to lay on the Table a statement (Hindi version) containing the decision taken on the recommendations of the Aeronautics Committee. [Placed in Library. See No. LT-29/71]

O. & N. G C. (SECOND AMUNDMENT)
RULES 1970, TARIFF COMMISSION'S
REPORT ON PRICE STRUCTURE OF
INDUSTRIAL ALCOHOL, ETC. ETC.

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM, CHEMI-
CALS AND NON-FERROUS METALS
(SHRI D. R CHAVAN) : I beg to lay on
the Table.

- (1) A copy of the Oil and Natural Gas Commission (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2060 in Gazette of India dated the 26th December, 1970, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library See. No. LT-30/71]
- (2) (i) Report (1969) of the Tariff Commission on the Price Structure of Industrial Alcohol.
(ii) Government Resolution No. 4/4/70/Ch. 1 dated the 30th January, 1971 notifying Government's decisions on the above Report. (Hindi and English versions), [Placed in Library See. No. LT-31/71]
- (3) A statement showing reasons why the documents mentioned at (2) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in Library See No. LT-32/71]

(4) A copy each of the following Notifications (Hindi and English versions) issued under section 18 G of the Industries (Development and Regulation) Act, 1951 :—

- (i) The Ethyl Alcohol (Price Control) Order, 1971, published in Notification No. S. O. 577 in Gazette of India dated the 1st February, 1971. [*Placed in Library, See No. LT-33/71*].
- (ii) The Molasses Control (Amendment) Order, 1971, published in Notification No. S. O. 578 in Gazette of India dated the 1st February, 1971. [*Place in Library, See No. LT-34/71*]

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATIONS AND DEVELOPMENT) ACT, 1957, COAL MINES (CONSERVATION AND SAFETY) ACT, 1952, ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND NON-FERROUS METALS (SHRI NITI RAJ SINGH CHAUDHARY) :
I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 268 published in Gazette of India dated the 27th February, 1971 making certain amendment to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act. [*Placed in Library. See No. LT-35/71*].
- (2) A copy of Notification No. S. O. 1043 published in Gazette of India dated the 13th March, 1971 under sub-section (3) of section 8 of the Coal Mines (Conservation and safety) Act, 1952. [*Placed in Library. See No. LT-36/71*].
- (3) (i) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1968-69.

(b) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-37/71*].

(ii) (a) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi for the year 1969-70,

(b) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-38/71*].

(iii) Two statements (Hindi and English versions) showing reasons for delay in laying the above papers. [*Placed in Library. See No. LT-39-71*].

12.38 hrs.

PARLIAMENTARY COMMITTEES—
SUMMARY OF WORK

SECRETARY : Sir, I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June to 27th December, 1970.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the